

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1607/2019

Dated Tuesday, the 3rd day of December, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Smt. S. Kalpana, W/o of late J. Subramani,
No. 293, Tirur Housing Board,
Sevvapet, Tiruvellur Tk & Dist. 602025.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Chief Workshop Manager,
Signal & Telecommunication Workshop,
Podanur 641023.
3.The Workshop Personnel Officer,
Signal & Telecommunication Workshop,
Podanur 641023.Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To call for the records related to the service register of late J. Subramani and the representation dated 24.12.2018 made by the applicant and further to direct the respondent to extend family pension with effect from the date of death of her mother on 26.02.2011 with all the attendant benefits with admissible interest and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has made a representations dated 24.12.2018 & 26.08.2019 as Annexure A-1 & 3 regarding family pension which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed within a stipulated time limit.
3. Mr.P.Srinivasan takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representations dated 24.12.2018 & 26.08.2019 as Annexure A-1 & 3 on the basis of

relevant rules and regulations and pass a speaking order, within a period of four months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

03.12.2019

M.T.

**(P.MADHAVAN)
MEMBER (J)**